

GOVERNMENT OF INDIA  
MINISTRY OF AGRICULTURE & FARMERS WELFARE  
DEPARTMENT OF ANIMAL HUSBANDRY, DAIRYING & FISHERIES  
LOK SABHA  
UNSTARRED QUESTION NO. 1738  
TO BE ANSWERED ON 8<sup>TH</sup> MARCH, 2016

**BAN ON COW SLAUGHTER**

1738. SHRI RAMESH CHANDER KAUSHIK:  
PROF. K.V.THOMAS:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री  
be pleased to state:

- a) the details of the States where beef is banned;
- b) whether beef is exported to foreign countries;
- c) whether the Government proposes to ban cow slaughter and sale of beef all over the country; and
- d) if so, the time by which the guidelines are likely to be issued by the Government to all the States in this regard?

ANSWER

THE MINISTER OF STATE FOR AGRICULTURE AND FARMERS WELFARE

(SH. MOHANBHAI KUNDARIYA)

- (a),(c) & (d) Under the distribution of legislative powers between the Union of India and States under Article 246 (3) of the Constitution, the preservation of cattle is a matter on which the legislature of the States have exclusive powers to legislate. Therefore it is up to the States to enact laws on slaughter of cows and sale of beef. All the States/Union Territories have legislation on banning or restricting slaughter of cows except five States viz. Arunachal Pradesh, Kerala, Meghalaya, Mizoram & Nagaland and one Union Territory viz. Lakshadweep
- (b) As per ITC(HS),2012, Schedule 2 – Export Policy, the export of beef (include meat & edible offal of cows, oxens and calf) is completely banned by the Ministry of Commerce & Industries.

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